

(164)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH ::

O.A.No.779/93.

Date: 12.7.1993.

Between:

M.V.Rama Rao

..

.. Applicant

And

1. Union of India, rep. by
Secretary to Govt. of India,
Ministry of Railways (Railway Board),
New Delhi-110 001.

2. Union of India, rep. by the
General Manager, S.C. Railway,
Secunderabad.

3. Union of India, rep. by the
Chairman, Railway Board,
Rail Bhavan,
New Delhi-110 001.

.. .. Respondents

APPEARANCE:

Counsel for the Applicant : Sri I.Dakshina Murthy, Advocate

Counsel for the Respondents: Sri N.R.Devaraj, SC for Rly.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE-CHAIRMAN

THE HON'BLE MR. P.T. THIRUVENGADAM, MEMBER (ADMN.)

(ORDER OF THE DIVISION BENCH DELIVERED BY HON'BLE SRI
JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN)

This O.A. was filed praying for the benefits of
pay and allowances in the category of Personnel Inspector
and Assistant Personnel Inspector in pursuance of the order
of this Bench in T.A.No.217 of 1986 dated 3rd Nov., 1987.
Heard both sides.

...2/-

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The order in the T.A. is as follows:

"In the circumstances, we allow the application, quash the impugned order of the Railway Board No.P/EST/612/HQ.PB dt. 9.5.1980 and direct that the applicant be regularised as Assistant Personnel Inspector with effect from 5-1-1967 with all consequential benefits. There will be no order as to costs."

It is of-course ~~proved~~ that one of the reliefs claimed in this O.A. is for quashing the letter No.E(GP)/89/2/48, dated 22-1-1993. But ~~if~~ the said letter, which was issued by Respondent No.1 ~~as~~ in regard to the claim made by the applicant on the basis of the order in the above referred T.A.

2. Thus, it is a matter for consideration ~~in~~ ^{of an} application to be filed under rule-²⁴ ~~26~~ of the C.A.T.(Procedure) Rules. As such this O.A. is not maintainable, and accordingly it is dismissed. This does not debar the applicant to file an application Under Rule ²⁴ ~~26~~ of C.A.T.(Procedure) Rules. The applicant is permitted to take return of the material papers filed along with this O.A. No costs.

A. J. Thiru
(P.T.Thiruvengadam)
Member (A)

V. Neeladri Rao
Vice-Chairman

(Dictated in Open Court)

Deputy Registrar (J)

To

1. The Secretary to Govt.of India, Union of India, gth. Ministry of Railways (Railway Board) New Delhi-1.
2. The General Manager, Union of India, S.C.Rly. Secunderabad.
3. The Chairman, Union of India, Railway Board, Railbhavan, New Delhi-1.
4. One copy to Mr.I.Dakshina Murthy, Advocate, 10-1-18/25 Shyamnagar, Masab Tank, Hyderabad.
5. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER(AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 12-7-1993

ORDER/JUDGMENT:

Material papers to be returned
M.A. /R.A. / C.A. No. to the Applicant

in
O.A. No. 779/93

T.A. No.

(w.p.)

Admitted and Interim ~~Directions~~
issued

Allowed

Disposed of with

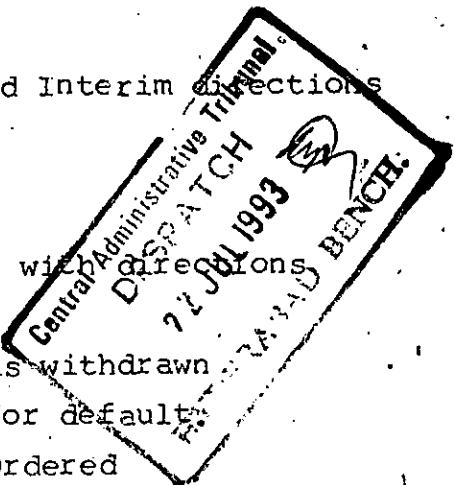
Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.



pvm

9/16/93